



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India



No. AU-3/3/3(4)/2025-B AND CS(2) (e-18010)

Dated: 31.10.2025

Notice

To,

All Distribution Platform Operators (DPOs)
(Multi System Operators, IPTV Operators, DTH Operators, and HTS operators)

Subject: Compliance of the provisions of regulation 15 of Interconnection Regulations, 2017 dated 3rd March 2017 as amended from time to time – Reg.

Telecom Regulatory Authority of India (TRAI) notified the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017 on 3rd March 2017 [referred to as "Principal Regulations"]. The Principal Regulations have been subsequently amended through notifications dated 30/10/2019, 01/01/2020, 11/06/2021, 22/11/2022, 14/08/2023, and 08/07/2024. Hereinafter, the Principal Regulations and its subsequent amendments are collectively referred to as 'Interconnection Regulations, 2017'.

2. The provisions of sub-regulation (1) of regulation 15 of the Interconnection Regulations, 2017, inter-alia, mandate every distributor of television channels to cause audit of its system once in a calendar year, by an empanelled auditor or BECIL. Failure to do so invites imposition of financial disincentive as per provisions of sub-regulation (1A) of regulation 15 of the Interconnection Regulations, 2017.

3. While reviewing the status of audits conducted by various distributors of television channels, it has been observed that many DPOs have not caused audit of their systems for the calendar year 2025, so far.

4. In view of the above all the DPOs, who have not caused audit of their systems under Regulation 15(1) for calendar year 2025 so far, are hereby advised:

- to get the audit done at the earliest to comply with the provision of sub-regulation (1) of regulation 15 of the Interconnection Regulations, 2017; and
- that the audit process, including issue of final report by the auditor, should be completed latest by 31.12.2025, positively, to avoid imposition of financial disincentive as per provisions of sub-regulation (1A) of regulation 15 of the Interconnection Regulations, 2017.

Jahna 31/10/2025

(Sapna Sharma)
Joint Advisor (B&CS)